

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
“CHANDIGARH BENCH, CHANDIGARH”**

**CP (IB) No.96/Chd/Pb/2017**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016.**

**In the matter of:**

Rajesh Kumar Soni,  
#382, Rehumatula Road,  
Viskarma Mandir Wali Gali,  
Neemwala Chowk,  
Central Post Office,  
Ludhiana-141008, Punjab.

...Financial Creditor

Versus.

Mahajan Engineering Works  
Pvt. Ltd. having its  
registered office at  
H.No.32-D, Raghunath Enclave,  
Barewal Awana,  
Ludhiana-141001.

...Corporate Debtor

**Order delivered on: 06.11.2017**

**Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).**

For the petitioner: Mr. Rakesh Bhatia, Advocate

For the respondent: 1. Mr. Yogesh Kumar, Advocate.  
2. Mr. Umesh Mahajan, Director.

**ORDER (ORAL)**

At the outset, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition. Ordered accordingly.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 06, 2017  
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